

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 324/TT/2019**

**Subject** : Petition for revision of transmission tariff of the 2001-04 and 2004-09 tariff periods on account of change in IOL and IOWC and consequent revision of transmission tariff of the 2009-14 tariff period, truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for Farakka-Malda Transmission Link and Additional 315 MVA Transformer at Malda in Eastern Region.

**Date of Hearing** : 31.7.2020

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Ors.

**Parties present** : Shri S.S RAJU, PGCIL  
Shri A.K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri V. Rastogi, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for revision of tariff of the 2001-04 and 2004-09 tariff periods on account of change in Interest on Loan and Interest on Working Capital and consequent revision of transmission tariff of the 2009-14 tariff period, truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period of Farakka-Malda Transmission Link and additional 315 MVA Transformer at Malda in Eastern Region.

3. The representative of the Petitioner submitted that the instant asset was put into commercial operation on 1.5.2002. He submitted that the Commission in order dated 8.1.2016 in Petition No.213/TT/2014 has trued up the tariff of the 2009-14 tariff period and allowed the tariff for the 2014-19 tariff period. He submitted that revision of tariff of 2001-04, 2004-09 and 2009-14 tariff periods is sought in terms of APTEL's judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos.81/2005 and 139/2006 respectively. He further submitted that the Petitioner has now submitted the claim for revised Interest on



Loan and Maintenance Spares for the 2001-04 and 2004-09 tariff periods and requested to grant tariff as prayed in the petition.

4. In response to a query of the Commission regarding the impact of the revised tariff claim made in this petition, the representative of the petitioner submitted that the impact of revision in tariff is minor in nature.

5. The Commission directed the Petitioner to submit the following information on affidavit by 17.8.2020, with an advance copy to the Respondents:-

Whether any element of the instant asset has been de-capitalised or any element has not been put to use during earlier tariff periods? If yes, provide the details i.e. date of de-capitalisation, Gross block and cumulative depreciation till the date of de-capitalisation.

6. The Commission further directed the Petitioner to submit the information sought within the specified time and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved its order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

